

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.101  
C.P.(IB)/150(AHM)2024

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

IDBI BANK LIMITED

.....Applicant

Vs

WIND WORLD WIND RESOURCES DEVELOPMENT  
PRIVATE LIMITED

.....Respondent

**Order delivered on 03/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Vishal G. Raval, Adv.  
For the Respondent :

**ORDER**

Learned counsel Mr. Vishal Raval appears on behalf of the applicant and states that service report is yet to be filed in the matter in response to the notice issued on 19.04.2024.

Learned counsel seeks and granted one more week to file the service report.

Learned counsel further states that vide an agreement dated 29.04.2024 the entire debt of the Corporate Debtor has been assigned to NARCL.

Learned counsel seeks liberty to file the copy of the assignment agreement along with amendment application, if any within three weeks from the date of this order.

Re-list this matter for hearing on 10.06.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**